## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 196/2016 RT CP (IB) NO. 137/Chd/Hry/2017

Venky	/'s India Ltd.	,Petitioner.

Versus.

M/s. Mor Farms Pvt. Ltd. ....Respondent.

Present: Mr. Sumeet Jain Advocate for petitioner.

Mr. Munish Garg, Advocate for respondent.

The learned counsel for the petitioner seeks and is permitted to withdraw the instant petition with liberty to avail of the remedy under the provisions of Insolvency and Bankruptcy Code, 2016 and any other appropriate remedy under the law if so advised.

(Justice R.P.Nagrath)
Member (Judicial)

July 04, 2017.